

FIR No. 0154/2020
PS Begumpur

12.06.2020

Present:- Ld. APP for the State.

None for the applicant Neeraj.

The present application for release of vehicle bearing number DL8CAT9526 on superdari has been filed by the applicant.

Copy of reply has been received through electronic mode under the signature of SI Krishan wherein it is stated that there is no objection if the vehicle is released to the rightful owner.

The original application and reply be filed before the concerned court as and when the courts resume normal functioning.

Heard.

In view of the judgment of Manjeet Singh vs State, the aforesaid vehicle be released to the registered / rightful owner subject to the following conditions:-

1. Vehicle in question be released to its registered / rightful owner only subject to furnishing of indemnity bond as per the valuation at the cost of the applicant to the satisfaction of the concerned SHO/ IO subject to verification of ownership documents.
2. IO shall prepare detailed panchnama mentioning the colour, appearance, Engine number, Chasis number, ownership and other necessary details of the vehicle.
3. IO shall take the colour photographs of the vehicle from different angles and also of the engine number and the chasis number of the vehicle sufficient to identify the vehicle during the course of trial.
4. The photographs should be attested and counter signed by the complainant, accused and applicant. Application is disposed off accordingly.

Copy of this order be also sent to the counsel for the applicant through E-mail / WhatsApp by the Reader / Ahlmad.

Copy of this order be sent to the concerned SHO for compliance by the Naib Court attached with the court today.

In-charge Computer Branch is directed to upload the order on website of the District Courts.

(Virender Singh)
Duty MM: North West
Rohini: Delhi/12.06.2020

Challan No. 22244
Circle Maurya Enclave
State Vs. DL-11SX-7920

12.06.2020

Present : Ld. APP for the State.
None for the applicant.
Documents perused.

The applicant has not filed undertaking regarding documents submissions. He or his counsel be informed through Whatsapp or e-mail by Reader / Ahlmad.

Put up for further proceedings on 15.06.2020.

In-charge Computer Branch is directed to upload the order on website of the District Courts.

(Virender Singh)
Duty MM: North West
Rohini: Delhi/12.06.2020

FIR No. 037983/19
PS Aman Vihar

Fresh superdari application / scanned copy received from filing counter.
Let it be checked and registered.

12.06.2020

Present:- Ld. APP for the State.

None for the applicant Rajinder Singh.

The present application for release of vehicle bearing number DL1RW8313 on superdari has been filed by the applicant.

Copy of reply has been received through electronic mode under the signature of SI Maninder Mann.

The original application and reply be filed before the concerned court as and when the courts resume normal functioning.

Heard.

In view of the judgment of Manjeet Singh vs State, the aforesaid vehicle be released to the registered / rightful owner subject to the following conditions:-

1. Vehicle in question be released to its registered / rightful owner only subject to furnishing of indemnity bond as per the valuation at the cost of the applicant to the satisfaction of the concerned SHO/ IO subject to verification of ownership documents.
2. IO shall prepare detailed panchnama mentioning the colour, appearance, Engine number, Chasis number, ownership and other necessary details of the vehicle.
3. IO shall take the colour photographs of the vehicle from different angles and also of the engine number and the chasis number of the vehicle sufficient to identify the vehicle during the course of trial.
4. The photographs should be attested and counter signed by the complainant, accused and applicant. Application is disposed off accordingly.

Copy of this order be also sent to the counsel for the applicant through E-mail / WhatsApp by the Reader / Ahlmad.

Copy of this order be sent to the concerned SHO for compliance by the Naib Court attached with the court today.

In-charge Computer Branch is directed to upload the order on website of the District Courts.

(Virender Singh)
Duty MM: North West
Rohini: Delhi/12.06.2020

FIR No. 412/2020
PS Shalimar Bagh

12.06.2020

Present:- Ld. APP for the State.

None for the applicant Mahesh Chander Garg.

The present application for release of vehicle bearing number HR-55U-3481 on superdari has been filed by the applicant.

Copy of reply has been received through electronic mode under the signature of MHCR/Shalimar Bagh.

The original application and reply be filed before the concerned court as and when the courts resume normal functioning.

Heard.

In view of the judgment of Manjeet Singh vs State, the aforesaid vehicle be released to the registered / rightful owner subject to the following conditions:-

1. Vehicle in question be released to its registered / rightful owner only subject to furnishing of indemnity bond as per the valuation at the cost of the applicant to the satisfaction of the concerned SHO/ IO subject to verification of ownership documents.
2. IO shall prepare detailed panchnama mentioning the colour, appearance, Engine number, Chasis number, ownership and other necessary details of the vehicle.
3. IO shall take the colour photographs of the vehicle from different angles and also of the engine number and the chasis number of the vehicle sufficient to identify the vehicle during the course of trial.
4. The photographs should be attested and counter signed by the complainant, accused and applicant. Application is disposed off accordingly.

Copy of this order be also sent to the counsel for the applicant through E-mail / WhatsApp by the Reader / Ahlmad.

Copy of this order be sent to the concerned SHO for compliance by the Naib Court attached with the court today.

In-charge Computer Branch is directed to upload the order on website of the District Courts.

(Virender Singh)
Duty MM: North West
Rohini: Delhi/12.06.2020

FIR No. 06087/20
PS Shalimar Bagh

Fresh superdari application / scanned copy received from filing counter.
Let it be checked and registered.

12.06.2020

Present:- Ld. APP for the State.

None for the applicant Manish.

The present application for release of vehicle bearing number DL8SBM-7779 on superdari has been filed by the applicant.

Copy of reply has been received through electronic mode under the signature of HC Dharm Raj wherein it is stated that there is no objection if the vehicle is released to the rightful owner.

The original application and reply be filed before the concerned court as and when the courts resume normal functioning.

Heard.

In view of the judgment of Manjeet Singh vs State, the aforesaid vehicle be released to the registered / rightful owner subject to the following conditions:-

1. Vehicle in question be released to its registered / rightful owner only subject to furnishing of indemnity bond as per the valuation at the cost of the applicant to the satisfaction of the concerned SHO/ IO subject to verification of ownership documents.
2. IO shall prepare detailed panchnama mentioning the colour, appearance, Engine number, Chasis number, ownership and other necessary details of the vehicle.
3. IO shall take the colour photographs of the vehicle from different angles and also of the engine number and the chasis number of the vehicle sufficient to identify the vehicle during the course of trial.
4. The photographs should be attested and counter signed by the complainant, accused and applicant. Application is disposed off accordingly.

Copy of this order be also sent to the counsel for the applicant through E-mail / WhatsApp by the Reader / Ahlmad.

Copy of this order be sent to the concerned SHO for compliance by the Naib Court attached with the court today.

In-charge Computer Branch is directed to upload the order on website of the District Courts.

(Virender Singh)
Duty MM: North West
Rohini: Delhi/12.06.2020

FIR No. 010983/20
PS Sultanpuri

Fresh superdari application / scanned copy received from filing counter.
Let it be checked and registered.

12.06.2020

Present:- Ld. APP for the State.

None for the applicant Dinesh.

The present application for release of vehicle bearing number DL11SY-9971 on superdari has been filed by the applicant.

Copy of reply has been received through electronic mode under the signature of ASI Ravinder Tiwari wherein it is stated that there is no objection if the vehicle is released to the rightful owner.

The original application and reply be filed before the concerned court as and when the courts resume normal functioning.

Heard.

In view of the judgment of Manjeet Singh vs State, the aforesaid vehicle be released to the registered / rightful owner subject to the following conditions:-

1. Vehicle in question be released to its registered / rightful owner only subject to furnishing of indemnity bond as per the valuation at the cost of the applicant to the satisfaction of the concerned SHO/ IO subject to verification of ownership documents.
2. IO shall prepare detailed panchnama mentioning the colour, appearance, Engine number, Chasis number, ownership and other necessary details of the vehicle.
3. IO shall take the colour photographs of the vehicle from different angles and also of the engine number and the chasis number of the vehicle sufficient to identify the vehicle during the course of trial.
4. The photographs should be attested and counter signed by the complainant, accused and applicant. Application is disposed off accordingly.

Copy of this order be also sent to the counsel for the applicant through E-mail / WhatsApp by the Reader / Ahlmad.

Copy of this order be sent to the concerned SHO for compliance by the Naib Court attached with the court today.

In-charge Computer Branch is directed to upload the order on website of the District Courts.

(Virender Singh)
Duty MM: North West
Rohini: Delhi/12.06.2020

e-FIR No. 007086/20
PS Mangolpuri

Fresh superdari application / scanned copy received from filing counter.
Let it be checked and registered.

12.06.2020

Present:- Ld. APP for the State.

None for the applicant Kuldeep Kumar Gupta.

The present application for release of vehicle bearing number DL4SBW-3473 on superdari has been filed by the applicant.

Copy of reply has been received through electronic mode under the signature of SI Hawa Singh wherein it is stated that there is no objection if the vehicle is released to the rightful owner.

The original application and reply be filed before the concerned court as and when the courts resume normal functioning.

Heard.

In view of the judgment of Manjeet Singh vs State, the aforesaid vehicle be released to the registered / rightful owner subject to the following conditions:-

1. Vehicle in question be released to its registered / rightful owner only subject to furnishing of indemnity bond as per the valuation at the cost of the applicant to the satisfaction of the concerned SHO/ IO subject to verification of ownership documents.
2. IO shall prepare detailed panchnama mentioning the colour, appearance, Engine number, Chasis number, ownership and other necessary details of the vehicle.
3. IO shall take the colour photographs of the vehicle from different angles and also of the engine number and the chasis number of the vehicle sufficient to identify the vehicle during the course of trial.
4. The photographs should be attested and counter signed by the complainant, accused and applicant. Application is disposed off accordingly.

Copy of this order be also sent to the counsel for the applicant through E-mail / WhatsApp by the Reader / Ahlmad.

Copy of this order be sent to the concerned SHO for compliance by the Naib Court attached with the court today.

In-charge Computer Branch is directed to upload the order on website of the District Courts.

(Virender Singh)
Duty MM: North West
Rohini: Delhi/12.06.2020

FIR No. 0538/20
PS Mangolpuri

Fresh superdari application / scanned copy received from filing counter. Let it be checked and registered.

12.06.2020

Present:- Ld. APP for the State.

None for the applicant Ram Raj.

The present application for release of vehicle bearing number DL11SY-2376 on superdari has been filed by the applicant.

Copy of reply has been received through electronic mode under the signature of SI Hawa Singh wherein it is stated that there is no objection if the vehicle is released to the rightful owner.

The original application and reply be filed before the concerned court as and when the courts resume normal functioning.

Heard.

In view of the judgment of Manjeet Singh vs State, the aforesaid vehicle be released to the registered / rightful owner subject to the following conditions:-

1. Vehicle in question be released to its registered / rightful owner only subject to furnishing of indemnity bond as per the valuation at the cost of the applicant to the satisfaction of the concerned SHO/ IO subject to verification of ownership documents.
2. IO shall prepare detailed panchnama mentioning the colour, appearance, Engine number, Chasis number, ownership and other necessary details of the vehicle.
3. IO shall take the colour photographs of the vehicle from different angles and also of the engine number and the chasis number of the vehicle sufficient to identify the vehicle during the course of trial.
4. The photographs should be attested and counter signed by the complainant, accused and applicant. Application is disposed off accordingly.

Copy of this order be also sent to the counsel for the applicant through E-mail / WhatsApp by the Reader / Ahlmad.

Copy of this order be sent to the concerned SHO for compliance by the Naib Court attached with the court today.

In-charge Computer Branch is directed to upload the order on website of the District Courts.

(Virender Singh)
Duty MM: North West
Rohini: Delhi/12.06.2020

FIR No. 188/20
PS Keshav Puram

Fresh superdari application / scanned copy received from filing counter.
Let it be checked and registered.

12.06.2020

Present:- Ld. APP for the State.

None for the applicant Sanjay Kumar.

The present application for release of vehicle bearing number DL8SCS-5040 on superdari has been filed by the applicant.

Copy of reply has been received through electronic mode under the signature of HC Krishan Kumar wherein it is stated that there is no objection if the vehicle is released to the rightful owner.

The original application and reply be filed before the concerned court as and when the courts resume normal functioning.

Heard.

In view of the judgment of Manjeet Singh vs State, the aforesaid vehicle be released to the registered / rightful owner subject to the following conditions:-

1. Vehicle in question be released to its registered / rightful owner only subject to furnishing of indemnity bond as per the valuation at the cost of the applicant to the satisfaction of the concerned SHO/ IO subject to verification of ownership documents.
2. IO shall prepare detailed panchnama mentioning the colour, appearance, Engine number, Chasis number, ownership and other necessary details of the vehicle.
3. IO shall take the colour photographs of the vehicle from different angles and also of the engine number and the chasis number of the vehicle sufficient to identify the vehicle during the course of trial.
4. The photographs should be attested and counter signed by the complainant, accused and applicant. Application is disposed off accordingly.

Copy of this order be also sent to the counsel for the applicant through E-mail / WhatsApp by the Reader / Ahlmad.

Copy of this order be sent to the concerned SHO for compliance by the Naib Court attached with the court today.

In-charge Computer Branch is directed to upload the order on website of the District Courts.

(Virender Singh)
Duty MM: North West
Rohini: Delhi/12.06.2020

e-FIR No. 000041/20
PS : Maurya Enclave

Fresh superdari application / scanned copy received from filing counter.
Let it be checked and registered.

12.06.2020

Present:- Ld. APP for the State.

None for the applicant Akshat Kochar.

The present application for release of mobile phone Redmi Note 5 Pro on superdari has been filed by the applicant.

Copy of reply has been received under the signature of HC Amit Kumar wherein no objection has been raised against releasing the mobile phone to the rightful owner.

The original application and reply be filed before the concerned court as and when the courts resume normal functioning.

Heard.

In these circumstances, the aforesaid mobile phone be released the applicant / rightful owner subject to the following conditions:-

1. Mobile phone in question be released to its rightful owner only subject to furnishing of indemnity bond as per the valuation report to the satisfaction of the concerned SHO/ IO subject to verification of documents.
 2. IO shall prepare detailed panchnama mentioning the colour, appearance, IMEI number , ownership and other necessary details of the mobile phone.
 3. IO shall take the colour photographs of the mobile phone from different angles sufficient to identify the mobile phone during the course of trial.
 4. The photographs should be attested and counter signed by the complainant, accused and applicant.
- Application is disposed off accordingly.

Copy of this order be sent to the counsel for the applicant / applicant through E-mail / WhatsApp by the Reader / Ahlmad.

Copy of this order be sent to the concerned SHO for compliance by the Naib Court attached with the court today.

In-charge Computer Branch is directed to upload the order on website of the District Courts.

(Virender Singh)
Duty MM: North West
Rohini: Delhi/12.06.2020

FIR No. 00346/2020

PS : South Rohini

Fresh superdari application / scanned copy received from filing counter.
Let it be checked and registered.

12.06.2020

Present:- Ld. APP for the State.

None for the applicant Amarjeet.

The present application for release of mobile phone VIVO Y12 3/64 on superdari has been filed by the applicant.

Copy of reply has been received under the signature of HC Mohan Ram wherein no objection has been raised against releasing the mobile phone to the rightful owner.

The original application and reply be filed before the concerned court as and when the courts resume normal functioning.

Heard.

In these circumstances, the aforesaid mobile phone be released the applicant / rightful owner subject to the following conditions:-

1. Mobile phone in question be released to its rightful owner only subject to furnishing of indemnity bond as per the valuation report to the satisfaction of the concerned SHO/ IO subject to verification of documents.
 2. IO shall prepare detailed panchnama mentioning the colour, appearance, IMEI number , ownership and other necessary details of the mobile phone.
 3. IO shall take the colour photographs of the mobile phone from different angles sufficient to identify the mobile phone during the course of trial.
 4. The photographs should be attested and counter signed by the complainant, accused and applicant.
- Application is disposed off accordingly.

Copy of this order be sent to the counsel for the applicant / applicant through E-mail / WhatsApp by the Reader / Ahlmad.

Copy of this order be sent to the concerned SHO for compliance by the Naib Court attached with the court today.

In-charge Computer Branch is directed to upload the order on website of the District Courts.

(Virender Singh)
Duty MM: North West
Rohini: Delhi/12.06.2020

FIR No. 0080/20

PS : Budh Vihar

Fresh superdari application / scanned copy received from filing counter.
Let it be checked and registered.

12.06.2020

Present:- Ld. APP for the State.

None for the applicant Laxman Das.

The present application for release of motor on superdari has been filed by the applicant.

Copy of reply has been received under the signature of ASI Paras Ram wherein no objection has been raised against releasing the motor to the rightful owner.

The original application and reply be filed before the concerned court as and when the courts resume normal functioning.

Heard.

In these circumstances, the aforesaid motor be released the applicant / rightful owner subject to the following conditions:-

1. Motor in question be released to its rightful owner only subject to furnishing of indemnity bond as per the valuation report to the satisfaction of the concerned SHO/ IO subject to verification of documents.
2. IO shall prepare detailed panchnama mentioning the colour, appearance, serial number, ownership and other necessary details of the motor.
3. IO shall take the colour photographs of the motor from different angles sufficient to identify the motor during the course of trial.
4. The photographs should be attested and counter signed by the complainant, accused and applicant.

Application is disposed off accordingly.

Copy of this order be sent to the counsel for the applicant / applicant through E-mail / WhatsApp by the Reader / Ahlmad.

Copy of this order be sent to the concerned SHO for compliance by the Naib Court attached with the court today.

In-charge Computer Branch is directed to upload the order on website of the District Courts.

(Virender Singh)
Duty MM: North West
Rohini: Delhi/12.06.2020

FIR No. 314/17
PS : Begumpur
State Vs. Shravan Kumar & Ors.

Fresh chargesheet filed by IO. It be checked and registered.

Present : Ld. APP for the State.

IO / ASI Vijay Pal Singh in person.

Chargesheet be put up before concerned court on 02.07.2020.

In-charge Computer Branch is directed to upload the order on website of the District Courts.

(Virender Singh)
Duty MM: North West
Rohini: Delhi/12.06.2020

FIR No. 07014/20
PS : South Rohini

Fresh chargesheet filed by IO. It be checked and registered.
12.06.2020

Present : Ld. APP for the State.

IO / HC Prem Prakash in person.

Chargesheet be put up before concerned court on 17.06.2020.

In-charge Computer Branch is directed to upload the order
on website of the District Courts.

(Virender Singh)
Duty MM: North West
Rohini: Delhi/12.06.2020

FIR No. 280/19
PS : Shalimar Bagh

Fresh chargesheet filed by IO. It be checked and registered.
12.06.2020

Present : Ld. APP for the State.

IO / HC Prem Prakash in person.

Chargesheet be put up before concerned court on 13.07.2020.

In-charge Computer Branch is directed to upload the order
on website of the District Courts.

(Virender Singh)
Duty MM: North West
Rohini: Delhi/12.06.2020

FIR No. 1027/15
PS : Aman Vihar

Fresh bail bond / scanned copy received from filing counter. Let it be checked and registered.

12.06.2020

Present:- Ld. APP for the State.

None for the applicant.

Issue notice to IO / SHO to file verification report returnable on 13.06.2020.

Copy of this order be sent to the counsel for the applicant / applicant through E-mail / WhatsApp by the Reader / Ahlmad.

Copy of this order be sent to the concerned SHO for compliance by the Naib Court attached with the court today.

In-charge Computer Branch is directed to upload the order on website of the District Courts.

(Virender Singh)
Duty MM: North West
Rohini: Delhi/12.06.2020

FIR No. 259/2020

PS : Aman Vihar

Fresh superdari application / scanned copy received from filing counter.
Let it be checked and registered.

12.06.2020

Present:- Ld. APP for the State.

None for the applicant.

Issue notice to IO / SHO to file report returnable on 15.06.2020.

Copy of this order be sent to the counsel for the applicant / applicant
through E-mail / WhatsApp by the Reader / Ahlmad.

Copy of this order be sent to the concerned SHO for compliance by the
Naib Court attached with the court today.

In-charge Computer Branch is directed to upload the order on website
of the District Courts.

(Virender Singh)
Duty MM: North West
Rohini: Delhi/12.06.2020

e-FIR No. 007320/20
PS : Mukherjee Nagar

Fresh superdari application / scanned copy received from filing counter.
Let it be checked and registered.

12.06.2020

Present:- Ld. APP for the State.

None for the applicant.

Issue notice to IO / SHO to file report returnable on 15.06.2020.

Copy of this order be sent to the counsel for the applicant / applicant
through E-mail / WhatsApp by the Reader / Ahlmad.

Copy of this order be sent to the concerned SHO for compliance by the
Naib Court attached with the court today.

In-charge Computer Branch is directed to upload the order on website
of the District Courts.

(Virender Singh)
Duty MM: North West
Rohini: Delhi/12.06.2020

Challan RIF. No. PBC 0632,2950,2020.
State Vs. Vehicle No. DL8ER-7935
Circle Punjabi Bagh

Fresh superdari application / scanned copy received from filing counter.
Let it be checked and registered.

12.06.2020

Present:- Ld. APP for the State.

None for the applicant.

The applicant has not annexed undertaking regarding filing of original documents. He or his counsel be informed through Whatsapp or e-mail to file the undertaking through designated e-mail.

Issue notice to IO / TI / ACP, STA / Traffic Police to file report returnable on 15.06.2020.

Copy of this order be sent to the counsel for the applicant / applicant through E-mail / WhatsApp by the Reader / Ahlmad.

Copy of this order be sent to the concerned SHO for compliance by the Naib Court attached with the court today.

In-charge Computer Branch is directed to upload the order on website of the District Courts.

(Virender Singh)
Duty MM: North West
Rohini: Delhi/12.06.2020

FIR No. 026871/19
PS : North Rohini
State Vs. Unknown

Fresh superdari application / scanned copy received from filing counter.
Let it be checked and registered.

12.06.2020

Present:- Ld. APP for the State.

None for the applicant.

The applicant has not annexed undertaking regarding filing of original documents. He or his counsel be informed through Whatsapp or e-mail to file the undertaking through designated e-mail.

Issue notice to IO / SHO to file report returnable on 15.06.2020.

Copy of this order be sent to the counsel for the applicant / applicant through E-mail / WhatsApp by the Reader / Ahlmad.

Copy of this order be sent to the concerned SHO for compliance by the Naib Court attached with the court today.

In-charge Computer Branch is directed to upload the order on website of the District Courts.

(Virender Singh)
Duty MM: North West
Rohini: Delhi/12.06.2020

FIR No. 349/19
PS : Begumpur

Fresh superdari application / scanned copy received from filing counter.
Let it be checked and registered.

12.06.2020

Present:- Ld. APP for the State.

None for the applicant.

The applicant has not annexed undertaking regarding filing of original documents. He or his counsel be informed through Whatsapp or e-mail to file the undertaking through designated e-mail.

Issue notice to IO / SHO to file report returnable on 15.06.2020.

Copy of this order be sent to the counsel for the applicant / applicant through E-mail / WhatsApp by the Reader / Ahlmad.

Copy of this order be sent to the concerned SHO for compliance by the Naib Court attached with the court today.

In-charge Computer Branch is directed to upload the order on website of the District Courts.

(Virender Singh)
Duty MM: North West
Rohini: Delhi/12.06.2020

FIR No. 037/2020
PS : North Rohini

Fresh superdari application / scanned copy received from filing counter.
Let it be checked and registered.

12.06.2020

Present:- Ld. APP for the State.

None for the applicant.

The applicant has not annexed undertaking regarding filing of original documents. He or his counsel be informed through Whatsapp or e-mail to file the undertaking through designated e-mail.

Issue notice to IO / SHO to file report returnable on 15.06.2020.

Copy of this order be sent to the counsel for the applicant / applicant through E-mail / WhatsApp by the Reader / Ahlmad.

Copy of this order be sent to the concerned SHO for compliance by the Naib Court attached with the court today.

In-charge Computer Branch is directed to upload the order on website of the District Courts.

(Virender Singh)
Duty MM: North West
Rohini: Delhi/12.06.2020

FIR No. 1355/14
PS : Sultanpuri

Fresh letter received from Dy. Superintendent, Central Jail No. 10,
Rohini, Delhi.

12.06.2020

Present : Ld. APP for the State.

None for applicant.

As per the letter, the accused Himanshu @ Rajesh s/o Sh. Suresh Chand has been admitted to interim bail by Hon'ble Delhi High Court, however, as per the letter it was mentioned on the warrants of accused on 08.06.2020 “**on bail in this case**” without proper stamp and seal of the court.

Ahlmad of the concerned court is directed to produce the judicial file before Ld. Duty MM on 13.06.2020.

Copy of this order be sent to the counsel for the applicant through E-mail / WhatsApp by the Reader / Ahlmad.

In-charge Computer Branch is directed to upload the order on website of the District Courts.

(Virender Singh)
Duty MM: North West
Rohini: Delhi/12.06.2020

FIR No. 178/18

PS Maurya Enclave

State Vs. Rahul

12.06.2020

Present:- Ld. APP for the State.

None for the applicant.

Bail bonds in compliance of order no. D&SJ/ Sectt. (N&NW)/RC/2020/20199-20299 dt. 02.06.2020 of Ld. District & Sessions Judge, North & North-West, Rohini Courts before the concerned duty Judge.

The relevant annexure A and undertaking is duly annexed with the application. Copy of the order dt. 06.06.2020 passed by the Ld. Duty MM is on record by way of which the accused Rahul has been admitted to regular bail.

The original report be filed before the concerned court as and when the courts resume normal functioning.

Heard. Perused.

In view of the order no. D&SJ/ Sectt. (N&NW)/RC/2020/20199-20299 dt. 02.06.2020 of Ld. District & Sessions Judge, North & North-West, Rohini Courts, the bail bond furnished by the accused / surety are accepted in terms of order dt. 06.06.2020 passed by the Ld. Duty MM. The surety has furnished copy of FDR as solvency proof. Hence intimation be sent to the concerned Jail Superintendent. The original bail bond / surety document be furnished within one week after the court resume normal functioning.

Copy of this order be also sent to the counsel for the applicant through E-mail / WhatsApp by the Reader / Ahlmad.

Copy of this order be sent to the concerned Jail Superintendent for compliance through proper channels.

In-charge Computer Branch is directed to upload the order on website of the District Courts.

(Virender Singh)
Duty MM: North West
Rohini: Delhi/12.06.2020

FIR No. 190/20

PS Prem Nagar

Today the matter is taken up by the court on its own.

Present : Ld. APP for the State.

None for the applicant.

Bail bond verification report is received.

Documents perused.

The applicant / ld. Defence counsel has not annexed undertaking regarding filing of original documents. He or his counsel be informed through Whatsapp or e-mail by Reader / Ahlmad.

Put up for further proceedings on 15.06.2020.

In-charge Computer Branch is directed to upload the order on website of the District Courts.

(Virender Singh)
Duty MM: North West
Rohini: Delhi/12.06.2020

FIR No. 1011/19

PS Prem Nagar

Today the matter is taken up by the court on its own.

Present : Ld. APP for the State.

None for the applicant.

Bail bond Verification report filed by IO.

Documents perused.

The applicant / ld. Defence counsel has not annexed copy of bail order. He or his counsel be informed through Whatsapp or e-mail by Reader / Ahlmad to file the copy of bail order through designated e-mail.

Put up for further proceedings on 15.06.2020.

In-charge Computer Branch is directed to upload the order on web-site of the District Courts.

(Virender Singh)
Duty MM: North West
Rohini: Delhi/12.06.2020

CC No. 2464/17

Naresh Jain Vs. Shourya Housing Ltd.

PS Shalimar Bagh

12.06.2020

Present : Ld. APP for the State.

None for the applicant.

The ld. defence counsel has filed personal bond and undertaking. The undertaking should be to file the original documents within seven days of resuming of court work, however, undertaking is given about 15 days.

He has not filed the Annexure A, Annexure B and proper undertaking. He is directed to file the same through designated e-mail. He be informed through Whatsapp or e-mail by Reader / Ahlmad.

Put up for further proceedings on 13.06.2020.

In-charge Computer Branch is directed to upload the order on website of the District Courts.

(Virender Singh)
Duty MM: North West
Rohini: Delhi/12.06.2020

CC No. 2464/17

Naresh Jain Vs. Shourya Housing Ltd.

PS Shalimar Bagh

12.06.2020

Present : Ld. APP for the State.

None for the applicant.

The ld. defence counsel has filed personal bond and undertaking. The undertaking should be to file the original documents within seven days of resuming of court work, however, undertaking is given about 15 days.

He has not filed the Annexure A, Annexure B and proper undertaking. He is directed to file the same through designated e-mail. He be informed through Whatsapp or e-mail by Reader / Ahlmad.

Put up for further proceedings on 13.06.2020.

In-charge Computer Branch is directed to upload the order on website of the District Courts.

(Virender Singh)
Duty MM: North West
Rohini: Delhi/12.06.2020

CC No. 2465/17

Naresh Jain Vs. Shourya Housing Ltd.

PS Shalimar Bagh

12.06.2020

Present : Ld. APP for the State.

None for the applicant.

The ld. defence counsel has filed personal bond and undertaking. The undertaking should be to file the original documents within seven days of resuming of court work, however, undertaking is given about 15 days.

He has not filed the Annexure A, Annexure B and proper undertaking. He is directed to file the same through designated e-mail. He be informed through Whatsapp or e-mail by Reader / Ahlmad.

Put up for further proceedings on 13.06.2020.

In-charge Computer Branch is directed to upload the order on website of the District Courts.

(Virender Singh)
Duty MM: North West
Rohini: Delhi/12.06.2020

CC No. 2466/17

Naresh Jain Vs. Shourya Housing Ltd.

PS Shalimar Bagh

12.06.2020

Present : Ld. APP for the State.

None for the applicant.

The ld. defence counsel has filed personal bond and undertaking. The undertaking should be to file the original documents within seven days of resuming of court work, however, undertaking is given about 15 days.

He has not filed the Annexure A, Annexure B and proper undertaking. He is directed to file the same through designated e-mail. He be informed through Whatsapp or e-mail by Reader / Ahlmad.

Put up for further proceedings on 13.06.2020.

In-charge Computer Branch is directed to upload the order on website of the District Courts.

(Virender Singh)
Duty MM: North West
Rohini: Delhi/12.06.2020

CC No. 2467/17

Naresh Jain Vs. Shourya Housing Ltd.

PS Shalimar Bagh

12.06.2020

Present : Ld. APP for the State.

None for the applicant.

The ld. defence counsel has filed personal bond and undertaking. The undertaking should be to file the original documents within seven days of resuming of court work, however, undertaking is given about 15 days.

He has not filed the Annexure A, Annexure B and proper undertaking. He is directed to file the same through designated e-mail. He be informed through Whatsapp or e-mail by Reader / Ahlmad.

Put up for further proceedings on 13.06.2020.

In-charge Computer Branch is directed to upload the order on website of the District Courts.

(Virender Singh)
Duty MM: North West
Rohini: Delhi/12.06.2020

CC No. 2468/17

Naresh Jain Vs. Shourya Housing Ltd.

PS Shalimar Bagh

12.06.2020

Present : Ld. APP for the State.

None for the applicant.

The ld. defence counsel has filed personal bond and undertaking. The undertaking should be to file the original documents within seven days of resuming of court work, however, undertaking is given about 15 days.

He has not filed the Annexure A, Annexure B and proper undertaking. He is directed to file the same through designated e-mail. He be informed through Whatsapp or e-mail by Reader / Ahlmad.

Put up for further proceedings on 13.06.2020.

In-charge Computer Branch is directed to upload the order on website of the District Courts.

(Virender Singh)
Duty MM: North West
Rohini: Delhi/12.06.2020

FIR No. 66/11

PS Aman Vihar

Fresh copy of bail bond received. It be checked and registered.

Present : Ld. APP for the State.

None for the applicant.

Documents perused.

The ld. Defence counsel has not annexed undertaking to file the original documents . He or his counsel be informed through Whatsapp or e-mail by Reader / Ahlmad.

Put up for further proceedings on 13.06.2020.

In-charge Computer Branch is directed to upload the order on website of the District Courts.

(Virender Singh)
Duty MM: North West
Rohini: Delhi/12.06.2020

FIR No. 122/2020

PS Mangolpuri

State Vs. Sachin

12.06.2020

Present:- Ld. APP for the State.

None for the applicant.

Bail bonds in compliance of order no. D&SJ/ Sectt. (N&NW)/RC/2020/20199-20299 dt. 02.06.2020 of Ld. District & Sessions Judge, North & North-West, Rohini Courts before the concerned duty Judge.

The relevant annexure A and undertaking is duly annexed with the application. Copy of the order dt. 11.06.2020 passed by the Ld. Duty MM is on record by way of which the accused Sachin has been admitted to regular bail.

The original report be filed before the concerned court as and when the courts resume normal functioning.

Heard. Perused.

In view of the order no. D&SJ/ Sectt. (N&NW)/RC/2020/20199-20299 dt. 02.06.2020 of Ld. District & Sessions Judge, North & North-West, Rohini Courts, the bail bond furnished by the accused / surety are accepted in terms of order dt. 11.06.2020 passed by the Ld. Duty MM. The surety has furnished copy of pay slip as solvency proof. Hence intimation be sent to the concerned Jail Superintendent. The original bail bond / surety document be furnished within one week after the court resume normal functioning.

Copy of this order be also sent to the counsel for the applicant through E-mail / WhatsApp by the Reader / Ahlmad.

Copy of this order be sent to the concerned Jail Superintendent for compliance through proper channels.

In-charge Computer Branch is directed to upload the order on website of the District Courts.

(Virender Singh)
Duty MM: North West
Rohini: Delhi/12.06.2020

e-FIR No. 707/19

PS Sultanpuri

State Vs. Akash @ Nikhil

Fresh bail bond / scanned copy received from filing counter. Let it be checked and registered.

12.06.2020

Present:- Ld. APP for the State.

None for the applicant.

Bail bonds in compliance of order no. D&SJ/ Sectt. (N&NW)/RC/2020/20199-20299 dt. 02.06.2020 of Ld. District & Sessions Judge, North & North-West, Rohini Courts before the concerned duty Judge.

The relevant annexure A and undertaking is duly annexed with the application. Copy of the order dt. 11.06.2020 passed by the Ld. Duty MM is on record by way of which the accused Akash @ Nikhil has been admitted to regular bail.

The original report be filed before the concerned court as and when the courts resume normal functioning.

Heard. Perused.

In view of the order no. D&SJ/ Sectt. (N&NW)/RC/2020/20199-20299 dt. 02.06.2020 of Ld. District & Sessions Judge, North & North-West, Rohini Courts, the bail bond furnished by the accused / surety are accepted in terms of order dt. 11.06.2020 passed by the Ld. Duty MM. The surety has furnished copy of passbook of Post Office as solvency proof. Hence intimation be sent to the concerned Jail Superintendent. The original bail bond / surety document be furnished within one week after the court resume normal functioning.

Copy of this order be also sent to the counsel for the applicant through E-mail / WhatsApp by the Reader / Ahlmad.

Copy of this order be sent to the concerned Jail Superintendent for compliance through proper channels.

In-charge Computer Branch is directed to upload the order on website of the District Courts.

(Virender Singh)
Duty MM: North West
Rohini: Delhi/12.06.2020

e-FIR No. 728/19

PS Sultanpuri

State Vs. Akash @ Nikhil

Fresh bail bond / scanned copy received from filing counter. Let it be checked and registered.

12.06.2020

Present:- Ld. APP for the State.

None for the applicant.

Bail bonds in compliance of order no. D&SJ/ Sectt. (N&NW)/RC/2020/20199-20299 dt. 02.06.2020 of Ld. District & Sessions Judge, North & North-West, Rohini Courts before the concerned duty Judge.

The relevant annexure A and undertaking is duly annexed with the application. Copy of the order dt. 11.06.2020 passed by the Ld. Duty MM is on record by way of which the accused Akash @ Nikhil has been admitted to regular bail.

The original report be filed before the concerned court as and when the courts resume normal functioning.

Heard. Perused.

In view of the order no. D&SJ/ Sectt. (N&NW)/RC/2020/20199-20299 dt. 02.06.2020 of Ld. District & Sessions Judge, North & North-West, Rohini Courts, the bail bond furnished by the accused / surety are accepted in terms of order dt. 11.06.2020 passed by the Ld. Duty MM. The surety has furnished copy of passbook of Post Office as solvency proof. Hence intimation be sent to the concerned Jail Superintendent. The original bail bond / surety document be furnished within one week after the court resume normal functioning.

Copy of this order be also sent to the counsel for the applicant through E-mail / WhatsApp by the Reader / Ahlmad.

Copy of this order be sent to the concerned Jail Superintendent for compliance through proper channels.

In-charge Computer Branch is directed to upload the order on website of the District Courts.

(Virender Singh)
Duty MM: North West
Rohini: Delhi/12.06.2020

FIR No. 10779/20

PS Shalimar Bagh

State Vs. Sandeep

12.06.2020

Present:- Ld. APP for the State.

None for the applicant.

Bail bonds in compliance of order no. D&SJ/ Sectt. (N&NW)/RC/2020/20199-20299 dt. 02.06.2020 of Ld. District & Sessions Judge, North & North-West, Rohini Courts before the concerned duty Judge.

The relevant annexure A and undertaking is duly annexed with the application. Copy of the order dt. 11.06.2020 passed by the Ld. Duty MM is on record by way of which the accused Sandeep has been admitted to regular bail.

The original report be filed before the concerned court as and when the courts resume normal functioning.

Heard. Perused.

In view of the order no. D&SJ/ Sectt. (N&NW)/RC/2020/20199-20299 dt. 02.06.2020 of Ld. District & Sessions Judge, North & North-West, Rohini Courts, the bail bond furnished by the accused / surety are accepted in terms of order dt. 11.06.2020 passed by the Ld. Duty MM. The surety has furnished copy of FDR as solvency proof. Hence intimation be sent to the concerned Jail Superintendent. The original bail bond / surety document be furnished within one week after the court resume normal functioning.

Copy of this order be also sent to the counsel for the applicant through E-mail / WhatsApp by the Reader / Ahlmad.

Copy of this order be sent to the concerned Jail Superintendent for compliance through proper channels.

In-charge Computer Branch is directed to upload the order on website of the District Courts.

(Virender Singh)
Duty MM: North West
Rohini: Delhi/12.06.2020

FIR No. 399/20

PS Bharat Nagar

State Vs. Mohit

12.06.2020

Present:- Ld. APP for the State.

None for the applicant.

Bail bonds in compliance of order no. D&SJ/ Sectt. (N&NW)/RC/2020/20199-20299 dt. 02.06.2020 of Ld. District & Sessions Judge, North & North-West, Rohini Courts before the concerned duty Judge.

The relevant annexure A and undertaking is duly annexed with the application. Copy of the order dt. 11.06.2020 passed by the Ld. Duty MM is on record by way of which the accused Mohit has been admitted to regular bail.

The original report be filed before the concerned court as and when the courts resume normal functioning.

Heard. Perused.

In view of the order no. D&SJ/ Sectt. (N&NW)/RC/2020/20199-20299 dt. 02.06.2020 of Ld. District & Sessions Judge, North & North-West, Rohini Courts, the bail bond furnished by the accused / surety are accepted in terms of order dt. 11.06.2020 passed by the Ld. Duty MM. The surety has furnished copy of Saving passbook of Post Office as solvency proof. Hence intimation be sent to the concerned Jail Superintendent. The original bail bond / surety document be furnished within one week after the court resume normal functioning.

Copy of this order be also sent to the counsel for the applicant through E-mail / WhatsApp by the Reader / Ahlmad.

Copy of this order be sent to the concerned Jail Superintendent for compliance through proper channels.

In-charge Computer Branch is directed to upload the order on website of the District Courts.

(Virender Singh)
Duty MM: North West
Rohini: Delhi/12.06.2020

FIR No. 765/18

PS Aman Vihar

State Vs. Shiv Kumar

12.06.2020

Present:- Ld. APP for the State.

None for the applicant.

Bail bonds in compliance of order no. D&SJ/ Sectt. (N&NW)/RC/2020/20199-20299 dt. 02.06.2020 of Ld. District & Sessions Judge, North & North-West, Rohini Courts before the concerned duty Judge.

The relevant annexure A and undertaking is duly annexed with the application. Copy of the order dt. 10.06.2020 passed by the Ld. Duty Judge / ASJ is on record by way of which the accused Shiv Kumar has been admitted to interim bail for 45 days.

The original report be filed before the concerned court as and when the courts resume normal functioning.

Heard. Perused.

In view of the order no. D&SJ/ Sectt. (N&NW)/RC/2020/20199-20299 dt. 02.06.2020 of Ld. District & Sessions Judge, North & North-West, Rohini Courts, the bail bond furnished by the accused / surety are accepted in terms of order dt. 10.06.2020 passed by the Ld. Duty Judge / ASJ dt. 10.06.2020. The surety has furnished copy of LIC insurance policy as solvency proof. Hence intimation be sent to the concerned Jail Superintendent. The original bail bond / surety document be furnished within one week after the court resume normal functioning.

Copy of this order be also sent to the counsel for the applicant through E-mail / WhatsApp by the Reader / Ahlmad.

Copy of this order be sent to the concerned Jail Superintendent for compliance through proper channels.

In-charge Computer Branch is directed to upload the order on website of the District Courts.

(Virender Singh)
Duty MM: North West
Rohini: Delhi/12.06.2020

FIR No. 2154/18

PS Vijay Vihar

Present : Ld. APP for the State.

None for the applicant.

Put up for purpose fixed on 13.06.2020.

Copy of this order be also sent to the counsel for the applicant through E-mail / WhatsApp by the Reader / Ahlmad.

In-charge Computer Branch is directed to upload the order on website of the District Courts.

(Virender Singh)
Duty MM: North West
Rohini: Delhi/12.06.2020

FIR No. 256/20

PS : Mangolpuri

12.06.2020

Present:- Ld. APP for the State.

None for the applicant.

Documents perused. The applicant has not annexed the undertaking regarding deposition of original documents.

The applicant / Ld. Defence counsel is directed to send the abovesaid undertaking on designated e-mail.

He or his counsel be informed through E-mail / WhatsApp by the Reader / Ahlmad.

In-charge Computer Branch is directed to upload the order on website of the District Courts.

Put up on 13.06.2020.

(Virender Singh)
Duty MM: North West
Rohini: Delhi/12.06.2020

FIR No. 030730/18
PS : Maurya Enclave

12.06.2020

Present : Ld. APP for the State.
None for applicant.

Copy of reply has been received through electronic mode under the signature of HC Amarjeet wherein it is stated that there is no objection if the vehicle is released to the rightful owner.

The applicant has not filed undertaking regarding documents submissions.

The applicant / Ld. Defence counsel is directed to send the abovesaid undertaking on designated e-mail. He or his counsel be informed through Whatsapp or e-mail by Reader / Ahlmad.

Put up for further proceedings on 13.06.2020.

In-charge Computer Branch is directed to upload the order on website of the District Courts.

(Virender Singh)
Duty MM: North West
Rohini: Delhi/12.06.2020

FIR No. 185/20
PS : Vijay Vihar

12.06.2020

Present:- Ld. APP for the State.

None for the applicant.

Bail bond verification report is received, however, no copy of bail order is annexed with documents. The applicant or his counsel are directed to supply the copy of order through designated e-mail.

The applicant or his counsel be informed through E-mail / WhatsApp by the Reader / Ahlmad.

Put up on 13.06.2020.

In-charge Computer Branch is directed to upload the order on website of the District Courts.

(Virender Singh)
Duty MM: North West
Rohini: Delhi/12.06.2020

FIR No. 479/15
PS : South Rohini
State Vs. Dimpal

12.06.2020

Present : Ld. APP for the State.
None for applicant.

Put up for compliance of order on 13.06.2020.

Copy of this order be sent to the counsel for the applicant / applicant through E-mail / WhatsApp by the Reader / Ahlmad.

In-charge Computer Branch is directed to upload the order on website of the District Courts.

(Virender Singh)
Duty MM: North West
Rohini: Delhi/12.06.2020